

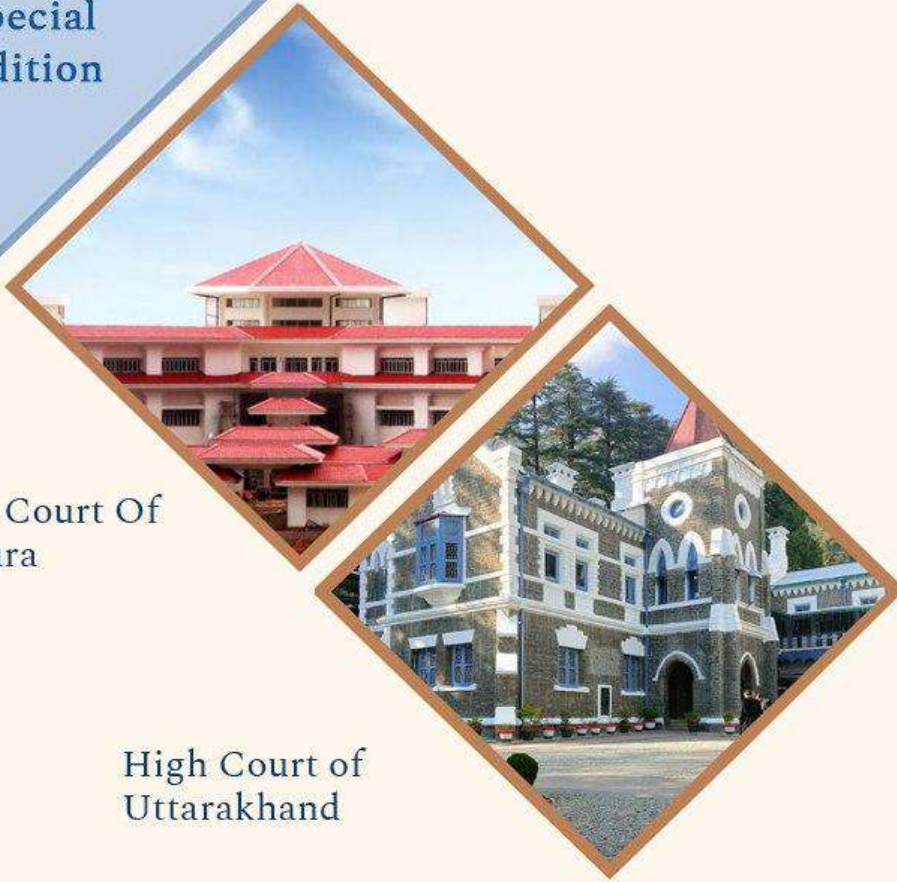
Newsletter

e-Committee, Supreme Court of India

Special
Edition

High Court Of
Tripura

High Court of
Uttarakhand



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Table of Contents

Inauguration of Refurbished ASD Lab and New Data Centre in Punjab and Haryana High Court.....	4
Punjab and Haryana High Court Launches ePass Portal.....	5
Inauguration of NI Act Digital Courts at High Court of Kerala.....	6
Training Programme Conducted By IT Directorate For Senior System Officers (SSO) in High Court of Kerala	10
Training on eOffice for all Private Secretaries of High Court of Kerala.....	10
High Court of Kerala Deployed Mobile eSewa Kendra At Landslide Affected Areas In Wayanad District.....	11
High Court of Orissa launches e-HCR (e-High Court Records) Portal.....	12
e-Sewa Kendra Inaugurated at District Court, Sessions Court, & Civil Court in the State of Madhya Pradesh.....	13
Distribution of Refurbished Computer Sets To Grade-IV Employees of Gauhati- Nagaland.....	14
TWARIT Program For District Judiciary of Rajasthan High Court.....	15
CIS 4.0 Implementation on Pilot Basis at the Udaipur Court Complex at High Court of Tripura, Agartala.....	17
High Court of Tripura Conducts eCommittee Outreach Programme for Advocates & Advocate Clerks.....	18
High Court of Meghalaya Conducts eCommittee Computer Skill Enhancement Program for JO & Court Staff.....	19
298 eSewa Kendra Made Operational in the District Judiciary of Madras.....	20
eCourts Capacity Building Training to the Manpower Towards Implementation & Migration to CIS 4.0 in Madras.....	21
Achievements of Phase-I and Phase-II of eCourts Project of High Court of Tripura.....	24
Plans for Phase-III of the eCourts Project.....	31
Best Practices (e-Initiatives) of High Court of Tripura.....	32
Achievements of Phase I and II of the e-Courts project of the High Court of Uttarakhand.....	47
Ongoing Phase III of eCourts Project at High Court of Uttarakhand.....	52
Best Practices (E-Initiatives) of High Court of Uttarakhand.....	55
Number of Cases Dealt With (Virtual Hearings) On VC In High Courts & District Courts As On 31.08.2024.....	60
Status of Implementation of Rules of VC as on 31.08.2024.....	61
Status of Implementation of Rules of e-Filing as on 31.08.2024.....	62
Status of Implementation of e-Sewa Kendras as on 31.08.2024.....	63
Status of Implementation of e-Payments as on 31.08.2024.....	64
Statistics of Virtual Courts-31.08.2024.....	65
Status of Installation of Justice Clock in High Courts.....	66
Status of Implementation of ICJS as on 31.08.2024.....	67
E-Filing Total Count as on 31.08.2024.....	68
e-Committee Outreach/ Training Programmes Conducted During the Month of August 2024.....	69

Inauguration of Refurbished ASD Lab and New Data Centre in Punjab and Haryana High Court



On 11.08.2024, the renovated ASD Lab was Inaugurated by Hon'ble Mr. Justice Surya Kant, Judge, Supreme Court of India. The lab is protected by a biometric and RFID card-based authentication system, along with an IP surveillance system featuring IP dome cameras for comprehensive monitoring. In addition to the ASD Lab renovation, a new Smart Row system was installed in the Data Centre. This system is equipped with an integrated UPS, fire extinguisher, and online surveillance, offering robust security for high-end SAN

storage, servers, backup appliances, and an automated tape library. The facility is designed for uninterrupted operations with long battery backup, automatic generators, and various safety measures, including temperature and humidity sensors, rodent repellents, a gas-based fire suppression system, and a water leak detection system. The Lab has been fully refurbished embracing the future of technology and becoming the epitome of technological innovation and advancement.

Punjab and Haryana High Court Launches ePass Portal

The screenshot displays the Punjab and Haryana High Court ePass Portal. The interface is divided into several sections. At the top, there is a header with the court's name and logo. Below this, a navigation bar contains links such as 'Dashboard', 'Create ePass', 'ePass For Approval (0)', 'Active Visitors ePasses (9)', 'Rejected/Expired Requests (18)', 'All Completed Visits (20)', and 'Group ePass Requests (0)'. The main content area features a large image of the court building on the left and a 'Request ePass' form on the right. The form includes fields for 'Applicant's Name', 'Requested Permit', 'Visit Purpose', 'Authorized By', and 'Approving Authority'. Below the form, there is a table listing active ePasses. The table has columns for 'S/N', 'Visitor Photo', 'Visitor Name', 'Mobile No.', 'Authorized By', 'Permit', 'For', 'Requested/Visit Date', and 'View Detail'. The table contains five rows of data, each representing a visitor's ePass. At the bottom of the page, there is a footer with the court's name and logo.

S/N	Visitor Photo	Visitor Name	Mobile No.	Authorized By	Permit	For	Requested/Visit Date	View Detail
1		AMAN SHARMA	7809582220	Reception	Office Block	Official Visit	13-09-2024	Download e-pass
2		Adar Gupta	9908599568	Reception	Court Room	Cause List	12-09-2024	Download e-pass
3		Amit Singh	9908663700	Reception	Advocate Enclosure	Cause List	12-09-2024	Download e-pass
4		Jaspreet Kumar	09885209255	Reception	Office Block	Official Visit	12-09-2024	Download e-pass
5		Lalit Butra	7015995812	Reception	Advocate Enclosure	Consultation/Office Visit	18-09-2024	Download e-pass

ePass is an initiative launched by the Punjab and Haryana High Court to facilitate a smooth and efficient process for obtaining paperless ePasses necessary for visiting the court for official or case-related matters. This platform incorporates advanced features designed to eliminate the cumbersome procedures typically involved in

making visit requests. The primary aim of this document is to outline the workflow for visitors and litigants on the ePass portal, along with the related processes. This system ensures that visitors and litigants can easily apply for and receive ePasses, thereby streamlining the overall visitation process to the Supreme Court of India.

Inauguration of NI Act Digital Courts at High Court of Kerala



On 16.08.2024, Hon'ble Mr. Justice B. R. Gavai, Judge, Supreme Court of India inaugurated India's first exclusive Digital Court designed to handle cases under the Negotiable Instruments Act. This event also marked the launch of We-Solv Virtual Solution, an online dispute resolution platform, and the Model Digital CourtRoom. Additionally, Kerala Chief Minister Sri. Pinarayi Vijayan inaugurated Special Courts in Ernakulam and Alappuzha, dedicated to addressing cases under the SC & ST Act 1989 and the Banning of Unregulated Deposit

Schemes Act, 2019. The event was graced by Hon'ble Mr. Justice Rajesh Bindal, Judge, Supreme Court of India and Hon'ble Mr. Justice C.T. Ravikumar, Judge, Supreme Court of India, and A. Muhammad Mushtaq, Acting Chief Justice, High Court of Kerala.

Inauguration of Smart Court Kollam: The High Court of Kerala is spearheading a groundbreaking initiative to address the significant backlog of cheque dishonour cases, which constitute approximately 10% of pending cases in Kerala. Recognizing the opportunity for

reform, the Court is introducing a novel category of courts. The Courts will pioneer seamless integrations with digital ecosystems and open APIs, fostering ecosystem participation and collaboration. The key process transformations will enable asynchronous case progression, enhance synchronous hearings & empower litigants through seamless communication within the digital ecosystem. This pilot initiative to inform and refine the approach, paving the way for its extension to other dispute categories across all the Courts in the District Judiciary of Kerala.

We-Solv Virtual Solution Maker-Online Dispute Resolution System: We-Solv Virtual Solution Maker System, a groundbreaking initiative developed by our in-house team in collaboration with V Consol for the High Court of Kerala and District Courts. This innovative system is set

to revolutionise judicial processes by enhancing the efficiency, accessibility, and transparency of alternative dispute resolution. By leveraging this system, all stakeholders, including litigants, counsel, Lok Adalat members and mediators can engage in online deliberations, negotiate settlement terms, draft awards, and sign them using electronic signatures. ADR Sessions, e-signs are used to authenticate and finalize award documents, simplifying the documentation process and ensuring their legal validity. All signed documents are securely stored and easily accessible through our integrated case management system. The system also automatically sends notifications and reminders for the sessions, document submissions, and deadlines to keep all participants informed and prepared.

Announcement of Digital District

Courts: The Kerala High Court is revolutionizing the justice system with the establishment of Digital Courts in all fourteen districts. Presided over by the Judges in the cadre of District Judges, these courts will enable online hearings, reducing physical court visits for litigants. This initiative is in line with the judiciary's commitment to embrace technology and hence modernize court processes for the benefit of our citizens.

Model Digital Courtroom. The Kerala High Court is set to redefine The Learning Management System (LMS) is a platform for providing comprehensive training experience to learners.

1. Course management tools help trainers create and organize online classes. They can add assignments, quizzes, and other materials. Trainers

the courtroom experience with Model Digital Courtroom. Designed to overcome the limitations of traditional courtrooms, this facility seamlessly integrates advanced technology with user-centric design. With a focus on accessibility, the Model Courtroom caters to the needs of all, including persons with disabilities. This innovative space will showcase the future of justice delivery.

Learning Management System of the Kerala Judicial Academy and the release of the Annual Report of the Kerala Judicial Academy:

can track learner progress and communicate with them easily.

2. Manage Users Efficiently: LMS empowers you to manage users efficiently. Easily create, modify, and delete accounts. Assign specific roles and permissions to control access. Ensure data privacy and security

while streamlining user administration.

3. Create engaging and diverse learning experiences. Develop rich course content using text, images, videos, audio, and interactive elements.

4. Unique Communication Tools - Foster collaboration and knowledge sharing with our robust communication tools.

5. Mark Attendance Digitally, Create various assessments, and manage grades effectively.

Inauguration of the Special Court for the trial of BUDS Act cases, Alappuzha:



The Banning of Unregulated Deposit Schemes Act, 2019 establishes a comprehensive framework to prohibit unregulated deposit schemes and safeguards the interests of depositors. Given the prevalence of unauthorised money deposit schemes that exploit innocent individuals, expediting the trial of such offences is crucial. Section 8 of the Act mandates the establishment

of Designated Courts to adjudicate offences punishable under this legislation. A Designated Court is being established at Alappuzha, which will facilitate prompt and effective prosecution of offenders under this special statute, ensuring timely justice for victims and reinforcing the integrity of the financial system.

Training Programme Conducted By IT Directorate For Senior System Officers (SSO) in High Court of Kerala



Senior System Officers (SSO) posted in all districts of kerala on 30.08.2024 and 31.08.2024 in the IT Training Hall. It covers Criminal Rules of Practice and Civil Rules of Practice, eOffice, High Court Office Procedures, Case Management System and Server Infrastructure.

A two-day comprehensive training Programme was conducted for the

Training on eOffice for all Private Secretaries of High Court of Kerala



As per the directions of the Hon'ble the Acting Chief Justice, a training on e-Office was conducted for the Private Secretaries of all the Hon'ble Judges, to familiarise and update them on various functionalities of

eOffice suite, to ensure smooth and efficient handling of eOffice. The training was conducted on 07.09.2024 in two batches in the I.T. Training Hall.

High Court of Kerala Deployed Mobile eSewa Kendra At Landslide Affected Areas In Wayanad District



The Hon'ble High Court of Kerala has initiated a proactive outreach effort by deploying the Mobile eSewa Kendra. This initiative aims to provide immediate legal assistance, e-court services, and free legal aid to the affected community. Hon'ble Principal District and Sessions Judge, Kalpetta inaugurated the programme Mobile eSewa Kendra programme at the Meppadi Panchayath Community Hall on 02.09.2024. It offers the following services:

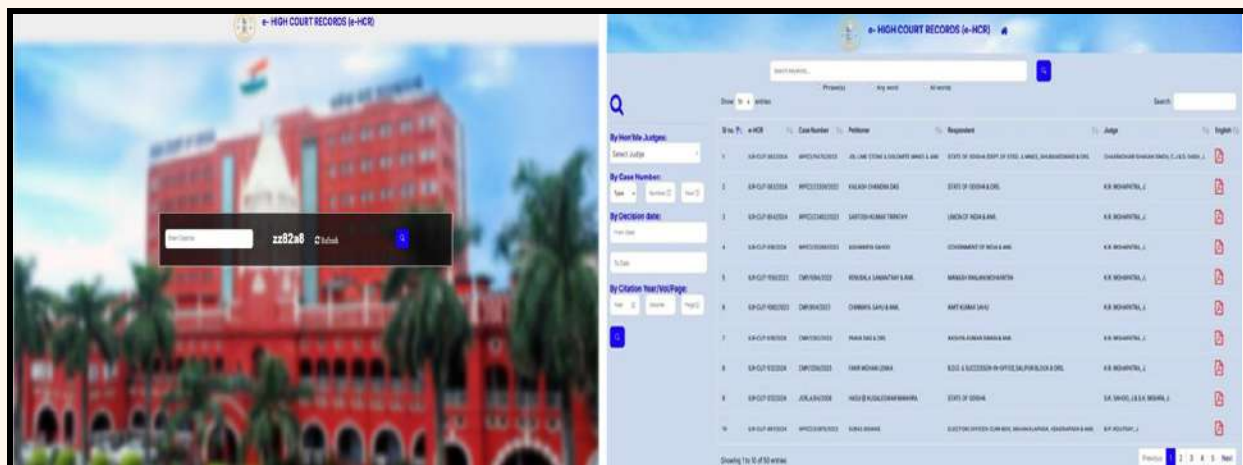
Free legal aid: Providing the landslide victims access to legal support at no cost.

E-court services: Offering access to judicial services, enabling victims to resolve legal matters efficiently.

Other legal assistance: Guiding affected individuals on legal rights, entitlements, and steps to seek compensation or relief.

The Mobile eSewa Kendra in Wayanad District has been very helpful in meeting legal needs. Using modern technology and support from legal professionals, this initiative is providing quick and easy access to legal help and justice for the victims. 450 cases have been registered till 07.09.2024 through the Mobile e-Sewa Kendra.

High Court of Orissa launches e-HCR (e-High Court Records) Portal



On 29.08.2024, the Hon'ble Shri Justice Chakradhari Sharan Singh, Chief Justice, High Court of Orissa launched the e-HCR Portal through virtual mode, in the presence of Hon'ble Companion Judges of the High Court of Orissa. The e-HCR (e-High Court Records) Web Portal is designed as per the instructions of the AI Assisted Legal Translation Advisory Committee, Supreme Court of India. The e-HCR portal is user friendly, unrestricted and accessible to all users. The e-HCR portal provides access to the Honourable

Courts judgments in bilingual mode that is English and Odia for free. The portal's feature includes: **Search engine:** A free text search engine that can find judgments based on keywords. **Filter criteria:** Users can filter results by using a combination of criteria, such as: Act, Sections, Names of the parties, Judge name, Judgement date, Case type, Case year and Citation number. Click the link to know more:

<https://117.250.67.108/ilr/result.php>

e-Sewa Kendra Inaugurated at District Court, Sessions Court, & Civil Court in the State of Madhya Pradesh



The e-Sewa Kendras have been set up and functional at District Court of Bhind in order to provide facilitates of e-Court services to litigants, lawyers and all stakeholders in respect of their cases. The service that is available through e-Sewa Kendra will be Information related to Case Status, Next Date of Hearing, Obtaining of Certified Copies, e-filing, e-Payment, e-Court fees, e-Court mobile application, e-Mulakat - prison appointment and free legal services shall be made available to the litigants. e-Sewa

Kendra setup has been completed and started functional at 39 Districts Courts in the State of Madhya Pradesh. i.e. Barwani, Betul, Bhopal, Chhatarpur, Damoh, Datia, Dewas, Dindori, Gwalior, Narmadapuram, Indore, Jabalpur, Jhabua, Katni, Mandleshwar, Morena, Narsinghpur, Neemuch, Panna, Rajgarh, Sagar, Satna, Shajapur, Shivpuri, Sidhi, Tikamgarh, Umaria, Mandsour, Dhar, Ashoknagar, Khandwa, Anuppur, Seoni, Bhind, Sehore, Guna, Seopur, Chhindwara and Alirajpur.

Distribution of Refurbished Computer Sets To Grade-IV Employees of Gauhati- Nagaland



In keeping with the vision of eCourts Mission Mode Project to enhance judicial productivity and promote ICT outreach among its stakeholders, the Gauhati High Court Kohima Bench undertook a unique initiative to distribute refurbished computer sets to Grade-IV employees and contingency staff of the Registry on the occasion of India's 78th Independence Day held at Kohima, Nagaland on 15th August, 2024. The special initiative was undertaken

with an aim to promote computer literacy. The fully refurbished and ready-to-use computer sets were awarded to 25 (twenty-five) GradeIV employees and contingency staff of Gauhati High Court Kohima Bench in acknowledgement of their noble services to the institution of justice by Hon'ble Mr. Justice Kakheto Sema, Portfolio Judge for Gauhati-Nagaland and Hon'ble Mrs. Justice Mitali Thakuria, Judge of Gauhati High Court.

TWARIT (Transmission of Warrants and Summons and the Report by Information Technology) Program For District Judiciary of Rajasthan High Court



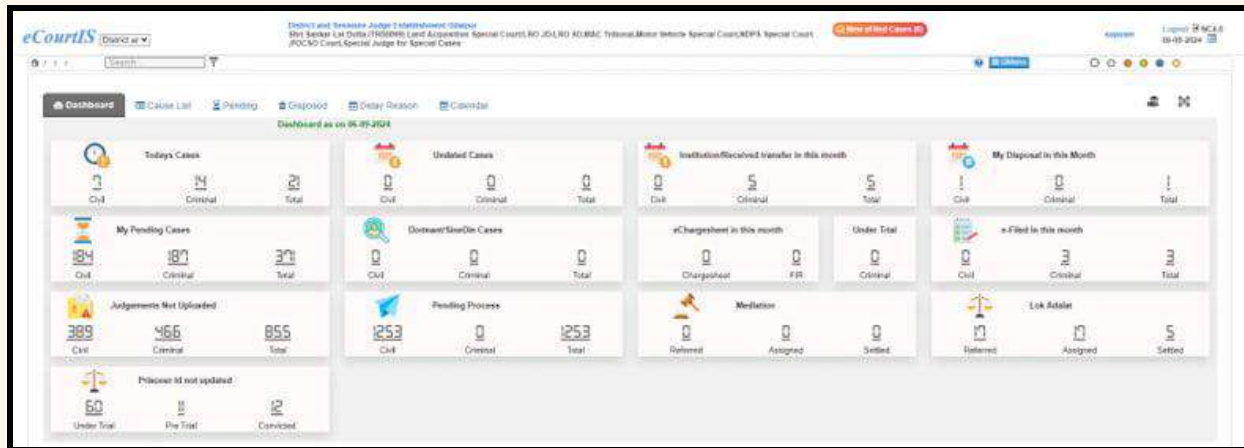
TWARIT (Transmission of Warrants and Summons and the Report by Information Technology) aimed at transforming the automation of traditional processes across the State of Rajasthan was commenced on 25.08.2024, the historic day when Rajasthan High Court commemorated the concluding session of the year long celebrations of its Platinum Jubilee. As litigation has grown exponentially, timely delivery of justice has become critical, making technological intervention essential for judicial

processes. Traditional methods of serving warrants and summons often lead to delays in case resolution. There could not be an occasion better than the concluding ceremony of commemoration of Platinum Jubilee of Rajasthan High Court with gracious presence of a galaxy of dignitaries including Hon'ble Prime Minister of India, Hon'ble Judges of Supreme Court of India, Hon'ble Governor of Rajasthan, Hon'ble Chief Justice & Judges of Rajasthan High Court among other dignitaries. This initiative leverages Information

and Communication Technology (ICT) to integrate diverse systems with tireless efforts of technical team of Rajasthan High Court and under the exclusive supervision and guidance of Hon'ble Mr Justice M.M.Shrivastava, the Chief Justice and Hon'ble Mr Justice Dinesh Mehta, Chairman Steering Committee, Rajasthan High Court, revolutionising how we manage court warrants and summons. After a successful pilot of the project in 4 judgeships, viz., Sirohi, Jaisalmer, Sawai Madhopur and Hanumangarh over a period of time, the experience has been replicated across the State of Rajasthan through necessary procedural enablement vide the Gazette notification "The Rajasthan Electronic Processes (Issuance, Service and Execution) Rules, 2024" dated 16.08.2024 issued by the Government of Rajasthan. The initiative, a conglomeration of CIS,

CCTNS, ICJS, and NSTEP, focuses on the speedy electronic delivery of court warrants and summons, ensuring timely hearings and decisions. Mobile phones have been provided to bailiffs and process servers, allowing real-time tracking of warrants and summons through a dedicated Mobile App. All electronic documents are accessible through a web application. This data is instantly transmitted to a central system and subsequently shared with the Court Information System (CIS). This seamless integration enables courts to monitor service status and make informed decisions promptly. This e-Initiative represents a significant leap forward in the quest for efficient and transparent justice delivery. It embodies a commitment to harnessing technology to enhance the effectiveness of judicial processes and to ensure that justice is served swiftly and fairly.

CIS 4.0 Implementation on Pilot Basis at the Udaipur Court Complex at High Court of Tripura, Agartala



Implementing the updated Case Management System (CIS) 4.0 at the Udaipur Court Complex under the Gomati District marks a significant milestone under the guidance of the eCommittee of the Hon'ble Supreme Court of India. This new software implementation, which is currently being tested on a pilot basis, enables improved management of cases and facilitates smoother data handling. The successful replication of data to the National Judicial Data Grid (NJDG) ensures seamless integration with the national database, critical

for ensuring transparency and easy access to Judicial Data. The upgraded CIS 4.0 will benefit various stakeholders, especially Litigants and Advocates involved in the judicial process. Enhancing data accessibility and case tracking, it simplifies interactions for legal professionals and improves the overall efficiency of the judiciary. This Digital Transformation supports the broader goal of modernising the Judiciary in India & fostering timely & effective delivery of Justice.

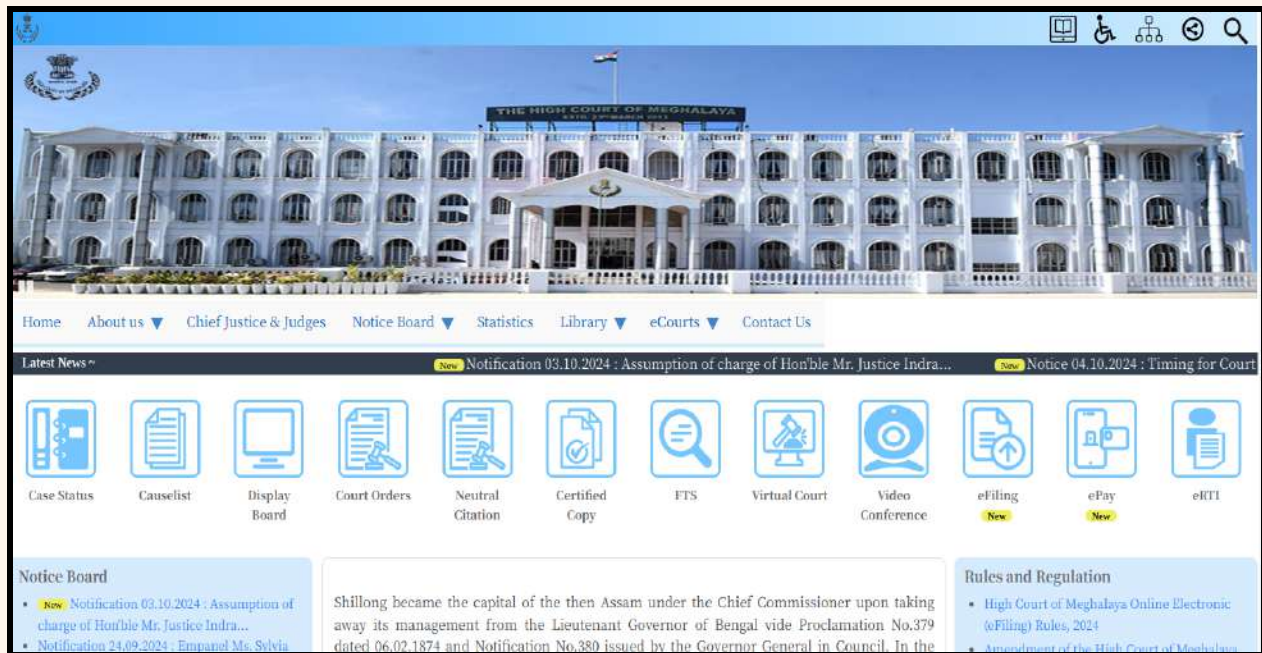
High Court of Tripura Conducts eCommittee Outreach Programme for Advocates & Advocate Clerks



“ECT_7_2024” one day Training outreach programme for Advocate and Advocate Clerks was organised on 17.08.2024 at Longtharai Valley Court Complex under Dhalai District. In the said training programme total 51 nos. of

Advocates & Advocate Clerks were imparted training on various ICT topics by the nominated Master Trainer Judicial Officers.

High Court of Meghalaya Conducts eCommittee Computer Skill Enhancement Program for Judicial Officers & Court Staff



On 17.08.2024, a training session of ECT_8_2024 and ECT_9_2024 on Refresher Programme for Court Staff & NStep Training was conducted by the High Court of Meghalaya. Mrs. Artyksiar Mary Kharbuki, System Analyst, High Court of Meghalaya, Smt. D. Laishram, System Officer, District Court, Shilong, Shri Laphrangki khyriem, Sr. Developer were the resource persons for this

program. The session was attended by 50 staff-members from district council court, Shilong, Jowai, & Tura. Similarly, On 17.08.2024, another session of ECT_13_2024 on Computer Skill enhancement programme Level- I & II was held for Judicial officers of District Council Court, Shilong, Jowai and Tura with the total 13 no. of participants in this training.

298 eSewa Kendra Made Operational in the District Judiciary of Madras



Under Phase-III of e-Courts Project, the Madras High Court has established 298 eSewa Kendra in 250 Court Complexes in the State of Tamil Nadu and U.T. of Puducherry equipped with 596 Nos. of All in One Desktops (2 nos. each) and 298 High End Scanners (1 no. each) to quench the immediate requirement and

recruited 298 contractual staff for the post of Technical Manpower deployed at each eSewa Kendra. The High Court has addressed all the Principal District Judges in the District Judiciary to make eSewa Kendra operational from 05.08.2024.

eCourts Capacity Building Training to the Technical Manpower Towards Implementation and Migration to CIS 4.0 in Madras



The High Court of Madras has conducted the eCourts Capacity Building training program (physical mode) through Tamil Nadu State Judicial Academy to the Technical manpower viz., System Analyst, Programmers, Assistant Programmers working in the Madras High Court, Madurai Bench of Madras High Court. In the District

Judiciary towards implementation and migration to CIS 4.0 on 17.08.2024 at the Meeting Hall, Madras High Court from 9:00 a.m. to 01:00 p.m. headed by the Registrar (IT-cum-Statistics). 90 numbers of Technical Manpower have participated in the training programme.

e-Committee Supreme Court of India Special Edition





Hon'ble Mr. Justice Aparesh
Kumar Singh
Tripura High Court



MESSAGE

I feel enthused to learn that the eCommittee, Hon'ble Supreme Court of India is bringing out a High Court Special Issue of the monthly Newsletter to chronicle and highlight the e-initiatives of each High Court.

The timing of this publication could not have been more opportune as we embark on achieving the objectives of eCourts Project Phase-III being guided by the learnings from the earlier two phases.

The integration of technology in Indian Judiciary is broadly aimed at enhancing access to justice, reducing delays in justice dispensation, improving transparency and adapting to the evolving needs of a digital society. However, the central focus of the entire endeavour remains the common litigant and all our efforts to integrate technology with Court processes should ideally seek to provide a convenient and seamless experience to the common litigant.

I am confident that this High Court Special Issue by sharing the best practices of various High Courts would not only inspire new innovative ideas among all stakeholders but also encourage us all to renew our resolve to embrace technology for simplifying Court procedures.

I applaud this unique initiative, congratulate the entire team associated with this project and wish the publication a grand success.

MEMBERS OF THE COMPUTER COMMITTEE AND THEIR PHOTO



Hon'ble Mr. Justice
Aparesh Kumar Singh-
Chairperson



Hon'ble Mr. Justice A.
Lodh-Member



Hon'ble Mr. Justice T.
Amarnath Goud-
Member

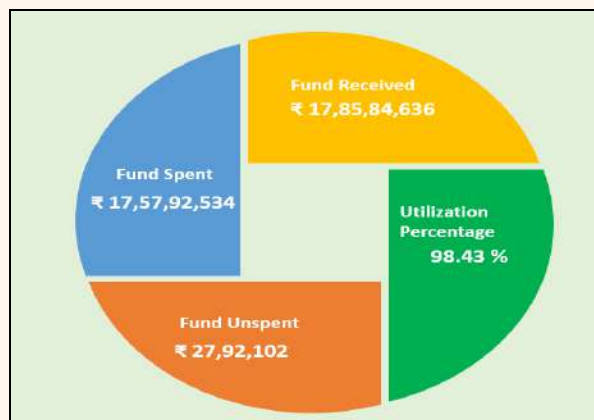
Achievements of Phase-I and Phase-II of eCourts Project of High Court of Tripura

Procurement of Hardware under Phase-I and Phase-II of eCourts Project: Under Phase-I & II of the eCourts Project, the following Hardware items were procured by the High Court after observing all formalities- All-in-One Desktop Computers, Desktop PC, Thin Client PC, Slim Client PC, Online & Offline UPS, Printers, Scanners, VC Units, Rack Servers, Pedestal Servers, Kiosks, Diesel Generator Set,

Laptops, Mobile Handsets, Networking Devices, Electronic Display Boards, Projectors with Screen, External Hard Disk.

Implementation of e-Filing Version 3.0 in the District Judiciary of Tripura for Digital Filing of cases: Implementation of e-Filing Version 3.0 in the District Judiciary of Tripura for Digital Filing of cases was successfully done under Phase-II of the eCourts Project.

Utilization of Funds:



Under Phase-II of the eCourts Project, the High Court of Tripura utilized an amount of ₹17,57,92,534/- and the total utilization percentage is 98.43% of the total funds received.

Setting-up of VC Cabins and e-Filing Help Desk Center in the District Court Complexes of Tripura:



On allocation of funds to the High Court of Tripura by the Department of Justice and under the direction of the eCommittee, Supreme Court of India one VC Cabin and one eFiling Help Desk Counter has been set up at the Court Complexes wherein 6 to 10 Courtrooms are functioning to facilitate the Advocates and the litigants to participate in virtual hearing of cases.

Implementation of Virtual Court in the State of Tripura: The Press Release for "Implementation of Virtual Court in the State of Tripura w.e.f. 01.06.2022 to facilitate online payment of fines by the citizens in the cases relating to eChallans arising out of Traffic violations" was notified on 01.06.2022. On recommendation by the Hon'ble Judge in-charge, ICT including eCourts Project and as approved by Hon'ble Chief Justice, High Court of

Tripura, the Virtual Court Web Portal as developed by the eCommittee of the Hon'ble Supreme Court of India was implemented in the State of Tripura w.e.f. 01.06.2022 to facilitate online payment of fines by the citizens in cases relating to eChallans arising out of Traffic violations in the area within the jurisdiction of the Superintendent of Police (Traffic), West Tripura on pilot basis.

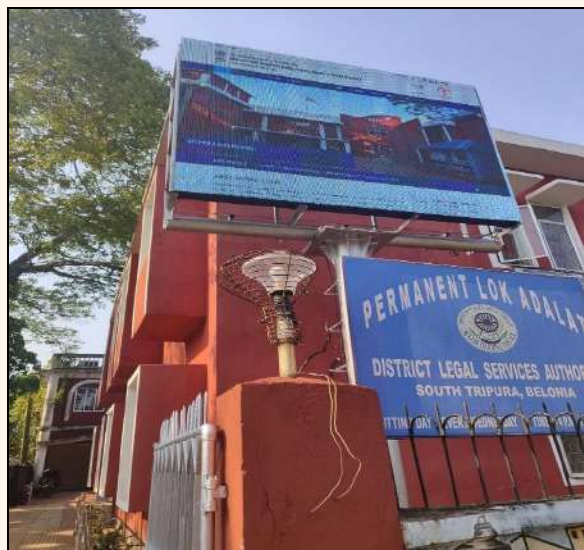
Introduction of online payment of Court Fees, fine and penalty through ePay Portal: The "Introduction of online payment of Court Fees, fine and penalty through ePay Portal" was notified on 12.08.2022. The said notification was issued with the objective to facilitate the online payment of Court Fees through e-Payment in the High Court and the District Courts of Tripura as an advocate/litigant centric initiative under the aegis of

the e-Committee, Supreme Court of India and the National Informatics Centre. The service will be available for the High Court of Tripura, the District & Sessions Courts as well as all other Courts in the District Judiciary in the State of Tripura. The ePayment of Court Fees can be made by accessing the following payment portal of the eCourts Services: e-Pay Portal -

<https://pay.ecourts.gov.in/epay/>

Launching of the new official websites of the 8 (eight) District Courts of Tripura: The new official websites of the 8 (eight) District Courts of Tripura developed on S3WaaS (Secure, Scalable and Sugamya Website as a Service) platform under the aegis of the eCommittee, Hon'ble Supreme Court of India and the NIC e-Courts Division, Pune were made operational with effect from 18.01.2023.

Installation of Justice Clocks in 3 Court Complexes of Tripura:

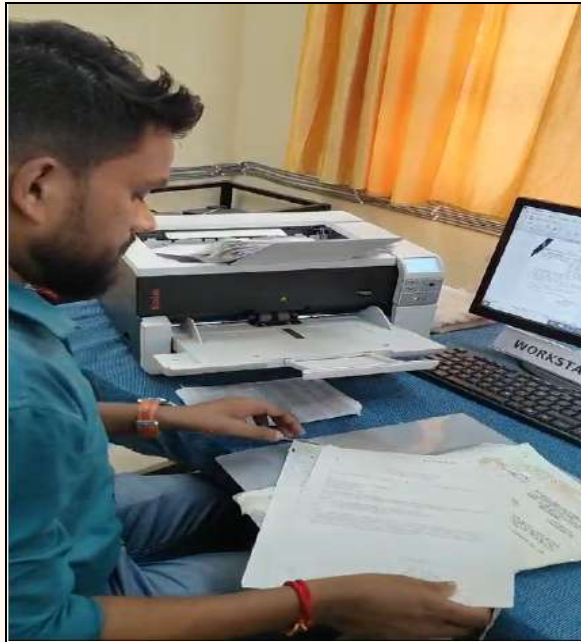


Three Justice Clocks were successfully installed and made functional in three Court Complexes of Tripura District Judiciary namely Agartala Court Complex, Belonia Court Complex and Dharmanagar Court Complex. These Justice Clocks are designed to provide enhanced convenience to all stakeholders, particularly the litigants and lawyers involved in the Justice Administration System. By installing Justice Clocks in the Court Complexes the judiciary aims to create an efficient and convenient environment for all stakeholders.

Installation of Solar Photovoltaic Plants in all Court Complexes of Tripura: Solar Photovoltaic Plants have been successfully installed in all the Court Complexes of Tripura and are effectively meeting a substantial share of the energy requirements of the Court Complexes.

Uploading of digitally signed Notifications, Orders, Circulars, Memorandums etc. in the High Court and the District Courts of Tripura: The High Court and the District Courts of Tripura started uploading digitally signed Notifications, Orders, Circulars, Memorandums etc. in OCR-enabled PDF on their official websites w.e.f. 01.01.2022. The District Courts of Tripura also started uploading digitally signed Judgments and Orders in the public domain w.e.f. 01.01.2022.

Scanning and Digitization of Judicial Case Records of District Court(s) of Tripura and High Court of Tripura:



Scanning and Digitization of Judicial Case Records of District Court(s) of Tripura as well as High Court of Tripura was successfully started and the said project has been outsourced to a Vendor after observing all formalities. As on date, 4,17,775 nos. of pages of District Court Records and 43,00,000 of pages of High Court Records have been successfully scanned and digitized.

Inauguration of eSEWA KENDRAS in the District Judiciary of Tripura:



On 23.12.2020, Hon'ble Mr. Justice Sharad Arvind Bobde, the then Chief Justice of India had inaugurated the eSewa kendra at the Registry of the High Court of Tripura. On 13.09.2021, the newly established eSewa Kendra at the Court Complex of District & Sessions Judge, West Tripura, Agartala and on 01.10.2021, the eSewa Kendras at Udaipura Court Complex of Gomati Judicial District and Sonamura Court Complex of Sepahijala Judicial District of Tripura inaugurated by Hon'ble Mr. Justice Akil Kureshi, Chief Justice, High Court of Tripura in the presence of Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura and on 29.01.2022 three eSewa Kendras were inaugurated at the Court Complexes of Sabroom, Belonia and Bishalgarh by Hon'ble Mr. Justice S. Talapatra,

Judge, High Court of Tripura & Judge In-Charge ICT and Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura and Portfolio Judge of South Tripura and Sepahijala Judicial Districts. The eSewa Kendra shall function as the first line of contact between the litigants and judicial establishment for the purpose of accessing eCourts Project related Services. It will also act as a one-stop centre for the litigants and common public to avail all the citizen-centric services of eCourts Project and legal aid scheme. The eSewa Kendra at the Registry is fully paperless being equipped with four counters and each counter has one All-in-one Desktop Computer, high speed scanners and LAN having access to CIS.

Inauguration of Video Conferencing Cabin at the Court Complex of the District & Sessions Judge, West Tripura, Agartala:



On 13.09.2021, the newly established Video Conferencing Cabin at the Court Complex of District & Sessions Judge, West Tripura, Agartala had been inaugurated by Hon'ble Mr. Justice Akil Kureshi, Chief Justice, High Court of Tripura in the presence of Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura and In-Charge of ICT including eCourts Project.

Uploading of QR Code-based Judgments in NJDG by the Courts

of Agartala Court Complex: From 01.10.2021 all the Courts of Agartala Court Complex of West Tripura Judicial District have started uploading of QR Code-based Judgments in CIS which are made available in public domain through the official website of the District Court and NJDG.

“Live Case Status-HCT” an Android Mobile Application developed by the High Court of Tripura made available on the Google Play Store:

From 01.12.2021, the Android Mobile Application developed by the Software Development Team of the High Court of Tripura namely, “Live Case Status- HCT” has been made available in Google Play Store in the following link:

<https://play.google.com/store/apps/details?id=displayboard.thc.com.thcdisplayboard&pli=1>

Plans for Phase-III of the eCourts Project

Hardware Procurement: Under Phase-III of the eCourts Project, the High Court of Tripura plans to procure the following hardware & other Items- All-in-One Desktop Computers, Scanners, MFD Printers, Tablets, Servers, Firewalls, Networking Items, Diesel Generator Set, Solar Photovoltaic Power Plants, Hardware items for Paperless Court, Hardware items for Online Court, Video Conferencing System for District Hospitals.

Paperless Courts and Online Courts: Under Phase-III of the eCourts Project, the High Court of Tripura plans to start Paperless Courts and Online Courts on a pilot basis.

eOffice: Under Phase-III of the eCourts Project, the High Court of Tripura aims to implement eOffice.

Live Streaming of District Court Proceedings: Under Phase-III of the eCourts Project, the High Court of Tripura aims to implement Live Streaming of District Court Proceedings.

Revamping of the official website of the High Court of Tripura: Under Phase-III of the eCourts Project, the High Court of Tripura aims to revamp the official website of the High Court of Tripura and migrate the same to Dynamic Platform.

Best Practices (e-Initiatives) of High Court of Tripura

VMS (Vacancy Monitoring System) Ver. 1.0:



An application Software for monitoring vacancy of Judicial Officers and staff members for the High Court as well as District Courts has been developed by the in-house Technical Team.

PESJO (Performance Evaluation System for the Judicial Officer) Ver. 1.0:



PESJO application Software for the Judicial Officers has been developed to monitor the judicial performance of the Judicial Officers.

Periphery Reporting Module:



A Periphery Reporting Module for multiple report generation from CIS Application Software through periphery module has been developed.

Judges on Leave Application:

Application software which tracks the status of Judges on leave from the CIS Application Software and informs the stakeholders of the respective cases through an SMS alert about the information of Judges on leave has been developed.

AI SUVAS: The High Court of Tripura is using AI SUVAS for translating the judgements of the High Court as well as the Hon'ble Supreme Court from English to Bengali. For

awareness, a translated copy of a judgement of Apex Court was published in the High Court Annual Report 2022-23.

Defacement Module Ver. 1.0:

Defacement Module Ver. 1.0 has been developed for defacement of the online payment of Court Fees, Fines and Penalty etc. Initiative has been taken to replace the manual fine money register maintained in every Criminal Court of Tripura with e-Fine Money Register integrated in the Defacement Module Version 1.0.

QR Code for e-Pay:



As an ICT initiative, QR Code directing the user to the URL of the e-Pay portal i.e. pay.ecourts.gov.in has been affixed in all Court Complexes to increase awareness and to ensure ease of convenience.

Surety Tracking System Ver. 1.0: Application Software for Surety

Tracking System Version 1.0 has been developed for the District &

Sub-Divisional Court Complexes of Tripura through which all the details of sureties in criminal cases can easily be tracked and ascertained by the Courts.

Display Board System Ver. 1.0: Display Board System version 1.0 developed for the District & Sub-Divisional Court Complexes of

Tripura which will collect the case related information from the CIS DBMS and will display it in the display monitors.

e-Granthalaya Ver. 4.0: e-Granthalaya application has been availed by the District & Sessions Judge Khowai Court Complex for maintaining e-library using all advanced Digital Library features.



Launch of Inventory Management System (IMS): The “INVENTORY MANAGEMENT SYSTEM (IMS)” was developed by the Technical Team of the High Court. The said application was developed to

maintain a digital database of all the IT hardware of the High Court of Tripura and its District Judiciary. This software can keep track of all the computer hardware and peripheral items purchased by the

High Court of Tripura and supplied to the Courts of the District Judiciary containing information like Stock details, Order details, Invoice details, Summary and Detailed Reports of Hardware, Section-wise Issue Report, AMC report, Item Warranty Status Report, Item History and Item Return Report etc. The Software further works in breaking down data silos of hardware enabling the Nodal Officers to monitor utilization, distribution and maintenance of the IT hardware available in the respective Court Complexes.

Notification of Advisories To Safeguard The Rights of The UTPs During Virtual Trial: The "Advisories To Safeguard The Rights Of The UTPs During Virtual Trial" was notified on 08.08.2022. The said notification was issued with the objective of safeguarding the rights of the Under Trial Prisoner (UTP) during virtual trial in the District

Judiciary of Tripura and also to imbue greater transparency, inclusivity and foster access to justice.

Live Streaming & Recording of Court Proceedings Rules, 2023: The "High Court of Tripura (Live Streaming & Recording of Court Proceedings) Rules, 2023" was notified on 07.01.2023. The said Rules were framed with the objective of effectuating and broadening the implementation of Open Court concept during the virtual as well as physical hearings of the High Court and the District Judiciary of Tripura and also to imbue greater transparency, inclusivity and foster access to justice.

Guidelines for Intranet (Local Network) Security Protocol and in Server machine of the District and Sub-Divisional Court Complexes of Tripura: The "Guidelines for Intranet (Local Network) Security Protocol and in Server machines of

the District and Sub-Divisional Court Complexes of Tripura to minimize the possibility of Cyber Threat" was issued on 27.02.2023. The said guideline was issued with the objective of safeguarding the live servers where CIS 3.2 version application has been installed in the District and Sub-Divisional Court Complexes of Tripura and to minimise the possibility of Cyber Threats.

Inauguration of the Implementation of N-STEP (National Service and Tracking of Electronic Processes): Virtual Inauguration of implementation of the N-STEP (National Service and Tracking of Electronic Processes) facility for the Family Court, Gomati Judicial District, Udaipur was done on 05.04.2023 by the District & Sessions Judge, Gomati, Udaipur and Judge, Family Court, Gomati Judicial District, Udaipur.



Launching of an Android Mobile Application of High Court of Tripura: The official Android Mobile

Application of the High Court of Tripura was launched by Hon'ble Mr. Justice Aparesh Kumar Singh, Chief

Justice of the High Court of Tripura on 31.05.2023. The event was held in the august presence of Hon'ble Mr. Justice T. Amarnath Goud and Hon'ble Mr. Justice A. Lodh, Judges of the High Court of Tripura. All the Judicial Officers of Tripura participated in the event which was held virtually. The development of an Android mobile application (App) for

the High Court of Tripura will offer users a convenient and hassle-free experience. The aim of the App is to provide enhanced convenience to all stakeholders involved in the Justice Administration System. The mobile application will replicate all the functionalities of the official website of the High Court of Tripura.

Creation of QR Code Zone in the Lobby of the High Court of Tripura:



A dedicated QR Code Zone has been created and made functional in the lobby of the High Court of Tripura, Agartala. The said QR Code Zone has been designed and developed by the in-house technical team of the High

Court. All the QR Codes containing links to eFiling portal, ePayment portal, Android App of High Court and official Telegram Channel of High Court are displayed on a smart screen. It is designed for the

convenience of all stakeholders, particularly the litigants and lawyers. It enables quick access to IT Services. It ensures access to essential information, thereby improving the overall experience of all the stakeholders.

Development of Paperless Registration System: A Paperless Registration System module has been developed by the in-house technical team of the High Court of Tripura for registration of participants during

the Seminar on “Cross Border Organized Crimes (NDPS, Human Trafficking & Terror Funding etc.) - Impact Assessment and Legal Solutions” organized by Tripura Judicial Academy under the aegis of High Court of Tripura on 29th July, 2023. This application facilitates the event organizer for keeping the record of all the registered participants in electronic mode along with the e-Certificate generation facility.

Live Streaming of Proceedings of Full Bench of the High Court of Tripura:



On 26.09.2023, for the first time, the proceedings of the Full Bench of the High Court of Tripura were successfully Live Streamed on the official Youtube Channel of the High Court of Tripura. The said live-streamed video has garnered 33,000 views (approx.) so far.

Mandatory e-Filing of all Bail Applications in the High Court of Tripura: The High Court of Tripura has implemented mandatory e-Filing of all bail applications through e-Filing portal with effect from 01.09.2023. The notification to this effect was issued on 17.08.2023.

Preparation of SOP relating to VC/ Virtual Hearing before the High Court of Tripura: For availing of easy access to Hybrid/Video Conferencing Hearing, the High Court of Tripura has been pleased to prepare a Standard Operating Procedure (SOP) and the same has been circulated to all stakeholders.

Implementation of e-Filing 3.0 in the High Court of Tripura: The High Court of Tripura has successfully implemented eFiling 3.0 for filing of all cases at the High Court of Tripura. The portal provides a complete end-to-end solution for online filing of pleadings and various applications/petitions related to Cases. This was notified on 25.01.2024.

Implementation of QR based Contact-free Registration Application: The implementation of the QR-based contact-free registration process by the High Court of Tripura for the 10th Annual Judicial Conclave is a step towards enhancing efficiency in the registration process. The in-house technical team of the High Court of Tripura developed a user-friendly application that generates QR codes containing attendee's personal information. The application ensures

that the QR codes are securely generated and contain accurate information. Prior to the event, each nominated participant received their unique QR code via WhatsApp and email. This ensured that attendees had their QR codes readily available on their smartphones. A large display screen and a camera were placed at the Reception Desk equipped with QR code scanning capabilities. Upon arrival at the venue, attendees approached the Reception. Attendees presented their smartphones with the QR code displayed to the camera at the Reception Desk. The camera scanned the QR code displayed on the attendee's smartphone. The application decoded the QR code and retrieved the attendee's personal information from the encoded data. Once the QR code was successfully scanned and the attendee's information retrieved, the system recorded the attendance of the participant automatically and

displayed the same on a large display screen.

Implementation of Use of CIS generated processes by all Criminal Courts in Tripura: For optimum use and utilization of CIS 3.2 application, the High Court of Tripura has been pleased to implement the available features of CIS for auto generated QR based processes for all the Criminal Courts of Tripura. This automation would save the repetitive work of court clerks whose services may then be better utilized.

Implementation of Data Health Card in the CIS 3.2 by all the Presiding Officer of District Court of Tripura: The High Court of Tripura has implemented the available Data Health Card facility in the CIS 3.2, a very useful feature, which enables the Presiding Officer of all the District & Sub-Divisional Courts of Tripura to check the authenticity and accuracy of data in

the CIS. This feature would facilitate all the Presiding Officers to make necessary corrections in the aberrant entries.

Implementation of Neutral Citation

Project: The High Court of Tripura has successfully implemented the Neutral Citation Project under the overall direction of eCommittee, Supreme Court of India.

Inauguration of VC facility at Dharmanagar Bar Association:



Virtual Inauguration of implementation of the Video Conferencing facility at Dharmanagar Bar Association under

North Tripura District was done on 03.04.2024.

Preparation of Standard Operating Procedure (SOP) relating to eSewa

Kendra: For optimum use of eSewa Kendra(s), the High Court of Tripura has been pleased to prepare a Standard Operating Procedure (SOP) for eSewa Kendra and the same has been circulated to all stakeholders for its effective implementation.

Data pertaining to Juvenile Justice Boards (JJBs) made available on

NJDG: The in-house technical team of High Court of Tripura took effective steps for on-boarding of separate establishments for the Juvenile Justice Board (JJB) in each Judicial District of Tripura. These newly created establishments ensured that case data pertaining to Juvenile Justice Boards (JJBs) is made available to all stakeholders.

Development of Delay Reason Entry

Tracking Periphery Module: A periphery module has been developed by the in-house technical team of High Court of Tripura for generating instant report of case records pending for more than 2 years for which the reasons for delay have not been entered by the concerned ministerial staff of the

District & Sub-Divisional Courts of Tripura. This module is being used for effective monitoring and compliance of the direction of the eCommittee, Supreme Court of India for entering the “Reason for Delay” in all cases pending for more than 2 years.

Development of ‘Impugned Judgement / Order Tracking System Ver.1.0’:

IMPUGNED JUDGEMENT & ORDER TRACKING SYSTEM VER. 1.0
High Court of Tripura

Home Add Judge Send SMS Alert Report Logout[admin]

Details of the Cases

Lower Court CNR Number -

SUBMIT

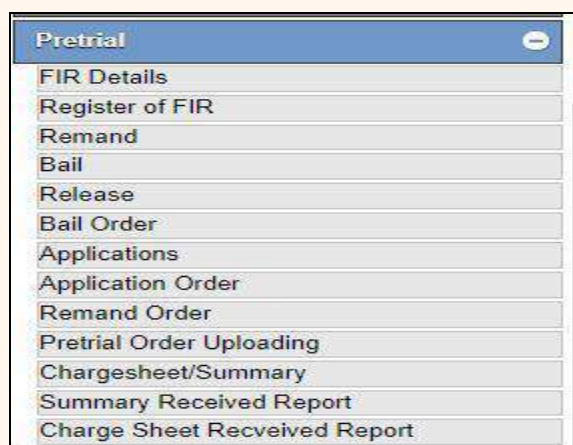
LC Number--ST Type 1/10/2016	CNR--TRGT010000402016	Date of Filing--2016-02-20
Date of Registration--2016-02-20	Date of Decision--2018-07-27	Establishment Code--TRGT01
Party Details--The State of Tripura VS Sri Nripendra Das		
High Court Case Number--WP(Cy)277/2020		
Lower Court Judge Name-- Arindam Paul(TR00027)	Mobile Number--7005650272	Email ID--arindampaul[at]sij[dot]gov[dot]in

SEND SMS SEND EMAIL

“Impugned Judgement / Order Tracking System Ver.1.0” has been designed and developed by the in-house technical team of the High Court of Tripura. This application facilitates sending of SMS alerts to

the Judicial Officer concerned whenever any Judgement/ Order passed by him/her is confirmed or reversed by the High Court.

Implementation of Pre-trial Module in the CIS 3.2 Application in all the Court Complexes of Tripura:



A screenshot of a software menu titled 'Pretrial'. The menu is a vertical list of options: 'FIR Details', 'Register of FIR', 'Remand', 'Bail', 'Release', 'Bail Order', 'Applications', 'Application Order', 'Remand Order', 'Pretrial Order Uploading', 'Chargesheet/Summary', 'Summary Received Report', and 'Charge Sheet Recveived Report'. The 'Pretrial' title is highlighted in blue at the top.

The Pre-Trial Module of CIS 3.2 application has been implemented across all the District and Sub-Divisional Court Complexes in Tripura. The implementation of this Module has facilitated the uploading of Pre-Trial Bail & Remand orders in CIS.

Record Room Case Tracking System Ver. 1.0:

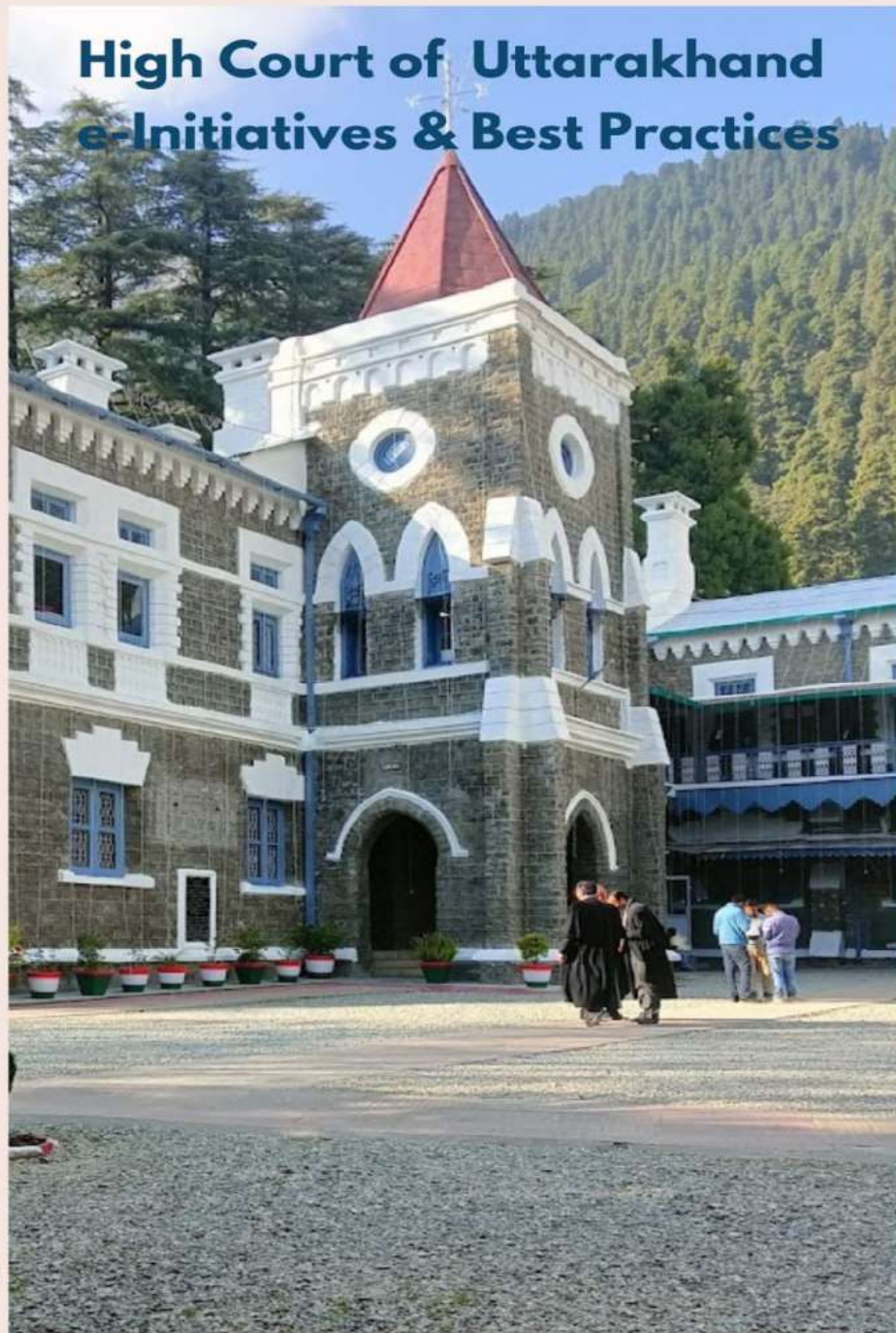


A screenshot of the 'RECORD ROOM CASE TRACKING SYSTEM 1.0' web application. The interface has an orange header with the system name and a navigation bar with links: HOME, MASTER, ADD NEW CASE, CONSIGN CASES, RECORD ROOM, QUERY, REPORTS, and OTHERS. The main content area is titled 'SENDING CASE RECORD TO RECORD ROOM FROM COURT'. It contains several input fields: 'Date of Decision' (calendar icon), 'Case No' (dropdown menu), and a 'GO' button. Below these are two columns of fields with asterisks indicating required fields: Case No, CNR No, Petitioner Name, Act Name, Filing Date, Disposal Date, Consignment Date, TR Remarks, Case No, Court No, Respondant Name, Under Section, Registration Date, Consignment No, and Files. A 'Submit' button is at the bottom.

An in-house periphery application (Record Room Case Tracking System) was developed by the e-Courts technical team to track the status of the case records after disposal when the case record is sent to Record

Room. Through this application the transactions (physical existence, call for etc.) of the case records is being maintained in the Record Room once the case record is disposed of and sent to the Record Room.

e-Committee Supreme Court of India Special Edition





**Hon'ble Ms. Justice Ritu Bahri The Chief Justice
Uttarakhand High Court**



MESSAGE

It is, indeed, heartening to note that the e-Committee of the Hon'ble Supreme Court of India is proposing to publish a special issue of the e-Committee Newsletter, highlighting the e-initiatives of the High Courts.

An effective judicial system is an essential and integral part of the rule of law. The prime responsibility of the judicial system is to ensure effective, speedy and inexpensive access to justice to its citizens. Access to justice, which represents the ability of every person to enforce the fundamental rights and freedoms guaranteed by the law, is restricted by several factors. Factors like monetary, cultural or geographical barriers disable certain sections of society from accessing courts. Long distances from Courts, more particularly in a hilly State as ours, also act as a barrier to litigants, accused and witnesses in accessing justice as they are, often, required to undertake day long trips to reach courts, quite often only for the matter to be adjourned. Distances also determine the probability of appealing the decision of a lower Court to a State High Court or to the Supreme Court.

It is where the introduction of Information and Technology becomes vital. It is where the Hon'ble Supreme Court of India, through its e-Committee, is leading the path for implementation of Information and Communication Technology in the judiciary. The use of Information and Communication Technology in courts is playing a pivotal role in transforming the judiciary. The Judicial system is moving away from paper-based procedures to embrace digital technologies. This transition to so-called digital justice is redefining the ways in which justice is delivered. The rise of digital justice offers courts the ability to serve justice with greater efficiency and transparency, at lower cost, while making justice more accessible to all. Unburdened by the old processes and procedures, the justice system of tomorrow promises to be more efficient, fairer and less expensive.

I had the privilege of taking over the reigns of this High Court as its 13th Chief Justice on 04.02.2024. Efforts have been made to achieve optimum utilization of technology in courts, so as to make the justice delivery system accessible, cost-effective, transparent and accountable. Various activities have been undertaken under the e-Courts Project under the abled guidance of the e-Committee of the Supreme Court of India. We have also implemented automation of the mediation process through WhatsApp, so that parties do not have to travel long distances for settling their disputes. Under the said process, we have decided to create a WhatsApp Group for each case, which would serve as a medium to automate, share and access all the information regarding mediation activities in the High Court and the District Courts. The Registrar, who is In-charge of the Mediation at the High Court; the Secretary, High Court Legal Services Committee; and the Secretaries of all the District Legal Services Authorities, have been authorized to automate the process of mediation through WhatsApp group. The empanelled Mediators of the High Court and the District Courts have also been directed to create separate WhatsApp groups for each case referred for mediation and to update the proceedings of the said case on daily basis in the said WhatsApp group. The Court is also in the process of engaging Psychologists, who can interact with the litigants and children in the Family Courts. These Psychologists will also be available for interaction with the parties through WhatsApp Group.

While all these initiatives will ultimately prove to be a steppingstone in transformation of the judicial system, the dissemination of information on these initiatives, amongst the various stakeholders and the litigants, who are the ultimate beneficiaries, is equally important. This is where the initiative taken by the e-Committee of the Hon'ble Supreme Court of India to publish the Newsletter, highlighting the e-initiatives taken by the High Courts, achieves significance.



Hon'ble Mr. Justice Ravindra
Maithani
Uttarakhand High Court



MESSAGE

Introduction of information communication tools in the judicial system has immensely changed the working of courts. We have witnessed that during Covid 19 pandemic, Indian judiciary promptly responded to the situation and ensured that access to justice is not denied due to physical obstacles.

The journey from establishment of Judicial Service Centre (Phase I) to the creation of digital infrastructure and access to critical services (Phase III) has promised transformation of justice delivery system. Uttarakhand High Court has already initiated processes for time-bound accomplishment of Phase III activities. By transitioning from paper-bound world to the digital realm, a new era of streamline processes have ushered. We firmly believe these advancements will empower both the legal community and the public, forging a stronger and sympathetic justice delivery system for generations to come. Together, we weave the tapestry of justice delivery's future, its threads woven with the precision of technology, its design formed with the compassion of human mind.

MEMBERS OF THE COMPUTER COMMITTEE AND THEIR PHOTO



Hon'ble Mr Justice
Ravindra Maithani-
Chairman



Hon'ble Mr Justice
Rakesh Thapliyal-
Member



Hon'ble Mr. Justice
Vivek Bharti Sharma-
Member

Achievements of Phase I and II of the e-Courts project of the High Court of Uttarakhand

Computerization Work Done

Under Phase: In the Phase-I, computer rooms and judicial service centers have been set up in 30 court complexes. Out of 53 court complexes in the State, site preparation of Computer Server Rooms (CSRs) and Judicial Service Centres (JSCs) has been completed in 30 Court complexes, while Hardware and LAN installation has been done at 26 Court complexes in Phase-I and Phase-II of the eCourts project.

Installation of LAN, Computer hardware and DG Set in Court complexes: Under Phase-I and Phase-2 of eCourts Project, Local Area Network (LAN), installation of Computer hardware and DG Set work has been completed at 26 court complexes as per the guidelines issued by NIC, New Delhi.

Implementation of CIS 3.2 and uploading of Data on NJDG portal:

National Core (NC) CIS 3.2 has been installed across the computers in Court complexes. Presently the CIS is functioning at (includes 52 Court Complexes and 29 other complexes of 01 FTC-Dehradun, 01 Commercial Court Dehradun, 16 Family Courts, 11 Juvenile Justice Board. Data of cases is being entered in CIS 3.2 which is further being uploaded on the National Judicial Data Grid (NJDG) portal for the use of stakeholders.

Installation of Video-Conferencing

units: Under Phase-II of eCourts Project, the video conferencing hardware has been installed at 52 court complexes and 132 courts of Uttarakhand.

Internet Connectivity at Subordinate Courts:

Internet Connectivity is being provided at 11 District Courts through leased line. A total of 30 Court complexes in present are being provided internet connectivity through VPNoBB. Wide Area Network (WAN) connectivity has also been provided at 52 Court complexes of Uttarakhand on the directions of the Department of Justice, New Delhi.

Unique identification numbers for Judicial Officers:

Unique identification numbers have been provided to each Judicial Officer. The said numbers are being used to enter the data of the court relating to the Judicial Officers in the CIS software which is, thereafter uploaded on National Judicial Data Grid.

Judicial Officers cum Nodal Officers for Computers: One Judicial Officer as Nodal Officer (Computer) has been nominated at

each District. The Nodal Officer (Computer) is responsible for monitoring and updating of data on the National Judicial Data Grid (NJDG) portal and for monitoring entire computer related activities. In addition, District System Administrators are nominated to assist the Nodal Officer in every district with relation to above responsibilities. System officers and assistants have been appointed in the Districts, to manage/support the computer works in the Districts.

Process Re-engineering: General Rules (Civil) and General Rules (Criminal) regarding ICT enablement have been amended by the High Court.

Purchase of Hardware and LAN: Delivery and installation of hardware for State Judicial Academy(SJA), District Legal Service Authority (DLSA) and the Taluka Legal Service Committee(TLSC) of Uttarakhand

State under Phase-II had been completed.

Procurement of Hardware under Phase-II: Under Phase-II of eCourts, following hardware for subordinate courts was to be procured for which funds have been received from the Department of Justice/Hon'ble eCommittee, Supreme Court of India.

District Court Websites: District Court Websites are available for all 13 District Courts through eCourts portal, made on S3WaaS.

E-filing: Vide notification no. 394/UHC/Admin.A/2021 dated 31.12.2021, "Uttarakhand Electronic Filing (E-Filing) Rules, 2021" has been notified. E-Filing Version 3.0 facility was initiated at Hon'ble High Court and all the Subordinate Courts of Uttarakhand w.e.f. 17.01.2023.

Interoperable Criminal Justice System (ICJS): The Interoperable Criminal Justice System (ICJS) has

been introduced to facilitate speedy justice through data-exchange between the courts, police/prosecution, jails and the forensic labs. It has been developed by NIF for the District Courts, prisons and police stations, namely Case Information System, e-Prisons and Kanoon Vyavastha, respectively. The ICJS has also been successfully implemented in police stations of Uttarakhand, where FIR is being consumed in the CIS software of District Courts.

E-True Copy: Vide Office Notification bearing no. 338/UHC/Admin. A/2022 dated 03.11.2022, "The Uttarakhand High Court Electronic True Copy Rules, 2022" have been notified. "Electronic True Copy of Orders/Judgments" is a software application developed to provide litigants and the Advocates of the parties, a form to obtain electronic true copy of

The screenshot shows the official website of the High Court of Uttarakhand for applying for an eTrue Copy of Orders/Judgments. The header includes the court's name and logo. The main content area is titled 'Application for eTrue Copy of Orders/Judgments (आदेश/निर्णय की ई-सत्य प्रतिलिपि के लिए आवेदन)'. It contains several input fields: 'Name of Applicant / आवेदक का नाम', 'Mobile no of Applicant / आवेदक का मोबाइल नंबर', and 'Email ID / ईमेल आईडी'. There are also checkboxes for 'Do you want True Copy of Orders/Judgments through Email ID?' and 'Detail of Applicant / आवेदक का विवरण'. A CAPTCHA image is displayed, and a 'Submit' button is at the bottom. The footer includes a disclaimer and contact information.

orders/judgments available in the National Judicial Data Grid. The procedure to get the aforementioned eTrue copy is available on the official website of Hon'ble High Court of Uttarakhand.

E-RTI Portal: On 19.06.2023, Hon'ble the Chief Justice, High Court of Uttarakhand inaugurated the e-RTI portal. The e-RTI (Right to Information) portal is a web application, only for Indian citizens, that can be accessed through <https://ertihc.uk.gov.in/>. By using the RTI web application, the applicant will be able to file the RTI and First Appeal application at the Hon'ble High Court and District level.

JUSTIS, mobile application:- The JUSTIS app has been installed in the mobile phones of Judicial Officers by which they can access the case pendency and other status of their Courts.

Implementation of SMS Service for Advocates/litigants: SMS service is functional at different court complexes including 52 Court Complexes and 29 other complexes of 01 FTC- Dehradun, 01 Commercial Court Dehradun, 16 Family Courts, 11 Juvenile Justice Board, where CIS 3.2 has been functioning to provide Case information to Advocates /litigants regularly. Information relating to case number, CNR

number, next date fixed and party names are being provided through the SMS.

Automated email service:

Automated email service has been started at subordinate Courts by which the information about the case and the causelist is being sent to the registered email addresses of Advocates/litigants.

Neutral Citation- First Phase of Neutral Citation system was implemented in the High Court of Uttarakhand. Now, a 'Neutral Citation Number' is being generated in every disposed of case, before uploading the final order/judgment. Neutral Citations have also been successfully generated for the entire legacy Judgments/Final Orders of this Hon'ble Court.

National Service and Tracking of Electronic Processes (NSTEP)-: NSTEP has been implemented in all

the District Courts. NSTEP Mobile App provided to bailiffs and process servers enables transparent tracking of service of notices and summons in real-time. The bailiffs can view the allocated processes on the NSTEP Mobile App. The bailiffs can capture GPS location, photo of the receiver or premises to be served, the signature of the receiver. The data captured is instantly communicated to the central NSTEP application.

Virtual Courts: On 10.06.2023, Hon'ble the Chief Justice, High Court of Uttarakhand inaugurated a Virtual Court in Uttarakhand for the online settlement of cases relating to e-Challans, under Motor Vehicle Act, 1988 to adjudicate e-traffic challan cases through virtual electronic platform for the entire district of Dehradun. Virtual Court is an operation in District Court Dehradun and District Court Haridwar.

Ongoing Phase III of eCourts Project at High Court of Uttarakhand

Taking the gains of Phase-I and Phase-II to the next level, the e-Courts Phase-III aims to usher in a regime of maximum ease of justice by moving towards digital, online and paperless courts through digitization of the entire court records including legacy records and by bringing in universalization of e-Filing/ e-Payments through saturation of all court complexes with e-Sewa Kendras. The main objective of the Phase-III is to create a unified technology platform for the judiciary, which will provide a seamless and paperless interface between the courts, the litigants and other stakeholders. The expected outcomes of the scheme are as follows:

- Citizens who do not have access to technology can access the judicial

services from eSewa Kendras, thus bridging the digital divide.

- Digitization of court records lays the foundation for all other digital services in the project. It enables processes to become more environment friendly by minimizing paper-based filings and reducing the physical movement of documents.
- Virtual participation in the court proceedings thus reducing costs associated with court proceedings such as travel expenses for witnesses, judges, and other stakeholders.
- Payment of court fees, fines and penalties from anywhere, anytime.
- Expansion of eFiling for reducing the time and effort required to file documents. Thereby minimizing human errors as documents are automatically checked and also preventing further creation of paper based records.

- Use of latest technologies like AI and its subsets Machine Learning (ML), Optical Character Recognition (OCR), Natural Language Processing (NLP) to provide a smoother user experience by building a “smart” ecosystem. Registries will have less data entry and minimal file scrutiny facilitating better decision-making and policy planning. It envisages smart scheduling, an intelligent system that enables data-based decision making for judges and registries, allows for greater predictability and optimisation of the capacity of judges and lawyers.
- Expansion of virtual courts beyond the adjudication of traffic violation cases, thereby eliminating the presence of litigants or lawyers in the court.
- Enhanced accuracy and transparency in court proceedings.
- Emphasis on automated delivery of court summons by further expanding

the NSTEP (National Serving and Tracking of Electronic Processes), hence drastically reducing the delays in trials.

- Use of emerging technologies in court processes will make them more efficient and effective, hence contributing significantly towards the reduction of pendency cases.

Installation of Porta Cabins and LAN Nodes in e-Sewa Kendra:

Hon’ble eCommittee has sanctioned funds for 40 no. of eSewa kendras with 86 LAN points, for which budget has been released. The work of installation of Porta cabins and LAN is in process at all locations, and it has been assured by the respective Executive Engineer in a meeting held through VC to finish the installation by 15.03.2024.

Procurement of Hardware and Provisioning of Technical Manpower (Through NICSI): The work of procurement of hardware

(All-in-one desktop, scanners, LAN nodes) and provisioning of Technical Manpower has been allotted to NICSI. The Interim fund, as received from the Department of Justice, has been transferred to NICSI- New Delhi. With regard to the procurement of All-in-one desktop and scanners, the technical evaluation is in progress which is being done by the NICSI. For installation of LAN nodes, the survey has been completed by two empanelled vendors of NICSI. On request of NICSI, the updated Proforma Request Form will be submitted to NICSI, on which basis, the PI will be issued and work order will be issued to the qualified bidder.

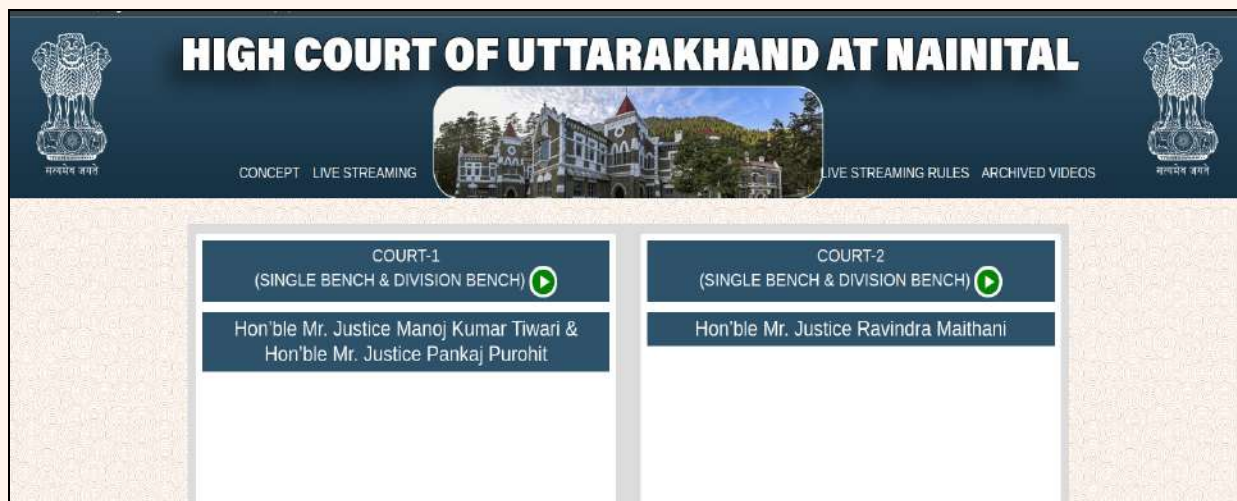
Installation of Solar equipment in Court complexes (By UREDA): Uttarakhand Renewable Energy Development Agency (UREDA) has been requested to visit the 36 sites,

list enclosed with the letter, in concurrence with Nodal Officers of District Computer Committee and In-Charge of Nazarat of respective district at the earliest. After the survey by UREDA, the procurement of Solar Panels has been initiated by the UREDA at 25 locations of Uttarakhand. The Interim funds as received from the Department of Justice (DoJ) have been transferred to UREDA for execution of said tasks.

Procurement of Hand-Held Devices and Digital Signature Tokens: 225 hand-held devices were proposed to be procured for process servers and bailiffs in the Districts of State and a budget of Rs. 27,00,000 has been approved by Hon'ble eCommittee for the same. A work order has been issued to supply 702 units of Digital Signature tokens for Judicial Officers/Courts Staff of District Courts.

Best Practices of High Court of Uttarakhand

Hybrid or Dual Mode of Hearing of Cases:



In view of the COVID-19 pandemic, hearing of cases in the High Court of Uttarakhand was conducted through Video Conferencing from 15.04.2020 till 31.12.2020. In the present, the hybrid or dual arrangement of hearing has been put in place in all the Courts.

Case Information System, CIS 1.0 Specific to High Courts: Unified Case Information System (CIS 1.0), which was deployed on 04.09.2018 is being used to manage the information of the cases in the High Court. Daily and weekly Cause Lists

are made available on the official website of the High Court in PDF format generated through CIS 1.0. Statistical Statements for Sections of the High Court are also available through CIS.

Facility of free Wi-Fi internet in the premises of High Court: The TAC approved estimate of Rs. 93.34 Lakh to provide free Wi-Fi facility to all the stakeholders has been sent to State Government vide letter No. 5961/IT-X/Wi-Fi/2023, dated 21/10/2023. Consent of the State Government has been received and

the required budget has been transferred to PWD with direction to execute the same at the earliest.

Live Case Running Status through LFD Screens and Online Display Board: Online Display Board software has been developed which can be accessed through the official website of the High Court. The Online Display Board provides updated information about the cases

Official Website of High Court:



Information pertaining to Orders/Judgments, Case Status, Cause List, Video Conferencing Links, Case Categorization, Full Bench Judgments, Jurisdiction of Judicial Courts in Uttarakhand,

being taken up by the Courts of High Chief Justice and the High Judges. A total of 22 LFD based Physical Screens have been installed in the premises of High Court for Live Case Running Status.

Information Kiosk: To provide information relating to cases in the High Court, 02 kiosks have been installed in the premises of the High Court.

Circular Letters, Notifications, Results/Recruitment, RTI Manual, eTenders etc. is available for all stakeholders on the official Website of the High Court. Judgments and orders of the High Court in PDF format are also available on the official website of the Court and on the NJDG portal.

Library- The following software are being used in the High Court library: eGranthalaya- for management of library resources.

- I. KOHA- For management of library resources.
- II. Online Research Services /law libraries like SCC Online and Manupatra have been subscribed to by the library. Digital Law Journals, like SCC Online and Manupatra are also available to each of the Hon'ble Judge of the Court.

Internet Connectivity Status: In the present two arrangements for internet connectivity in the High Court are being maintained. Internet connectivity through a 34 MBPS NICNET connection throughout the High Court by leased line and 50 MBPS MPLS BSNL connection.

Other Connectivity Arrangements: Internet connectivity is being provided at the residence of High Judges through BSNL/ Airconnect/ Airtel FTTH. A third Connectivity channel through the SWAN is also installed in the Courts & residences of Hon'ble Judges.

Android Applications: An Android application for the Display Board has been developed for easy access of Display Board.

The Leave Management System Software for Judicial Officers is in its final stages of approval. It is being tested for two districts in the present.

Software for Case Calling with Diary: A software for Case Title Calls/online copying module for subordinate Court has been developed and is presently tested with success at District Court Bageshwer as a pilot location.

Budget Monitoring System for Account Section of the High Court and the District Courts.

Inventory Management System for Stationery & Management office.

Inspection Pendency Report:- It is being used by the Inspection Section of the High Court. This Software is used for monitoring records of District Court including institution,

disposal, and pendency reports from District Courts by the Section.

Online Pendency and Arrears report software: It is used by the Inspection section. This portal keeps the District wise pendency record of CIS data as well as Non-CIS data.

Recruitment Management System: It is developed for the Administrative Section of the High Court as well as the Subordinate Courts. This portal keeps records like vacancy, working strength, sanctioned strength/posts in the High Court and the District Courts.

Under Trial Prisoner Management System: It is developed for the Administrative Section of the High Court as well the District Courts to keep track of time period under trial of the prisoners, sentences awarded etc.

Website/Portal based Legal Aid Information System (LAIS) for UKSLSA: This portal has been

developed for the person in need of free legal aid who can apply online for free legal aid. It monitors the present status of legal aid applications and other information relating to legal aid rendered.

Court Cause List Software: Software for sending cause list to advocates/litigants The Nodal Officer (Computers) Bageshwar has for now suggested that a Public Announcement System/speaker may be used to make case title calls as the inbuilt system is not adequately loud/audible through automated emails.

DCPMT- the District Court Performance Monitoring Tool: DCPMT- the District Court Performance Monitoring Tool is an Application Software for monitoring the performance of judicial officers of the State of Uttarakhand. The purely in-house software aims to provide a tool to the Hon'ble Chief

Justice and the Hon'ble Administrative Judges of the High Court of Uttarakhand to monitor the performance of the Judicial Officers of the State on five parameters of the Court work on a daily and monthly basis. The software also enables the High Court to monitor the progress of all the subordinate courts in terms of disposal of every case including special category cases like old cases, cases relating to women, children, senior citizens etc. The tool will also provide the Judicial Officers of the State a platform to monitor their own performance. So as to inspire them to do better every day and to achieve a desirable benchmark of performance in line with the expectation of the High Court.

Online Court Fee deposit: Online Court Fee deposit facility through

Stock Holding Corporation of India is available and being used in the High Court of Uttarakhand.

Justice Clock: Justice Clock (RGB Based Display Board) has been installed in the premises of the High Court to display information available in the NJDG.

Dissemination/ Circulation of Official Correspondence only through emails/ electronic media:

As an additional step towards paperless/digitized work culture, Official Correspondences like Notifications, Circular Letters, Office Memorandums etc are to be circulated/disseminated only in electronic/ digital form through emails and SMS to the to the judicial officers and subordinate Courts of the State.

Number of Cases Dealt With (Virtual Hearings) On VC In High Courts & District Courts As On 31.08.2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	244916	5955348	6200264
2	Andhra Pradesh	401798	1432150	1833948
3	Bombay	59786	182219	242005
4	Calcutta	156675	91221	247896
5	Chhattisgarh	103871	245268	349139
6	Delhi	322024	5696064	6018088
7	Gauhati – Arunachal Pradesh	2640	8221	10861
8	Gauhati – Assam	266760	458393	725153
9	Gauhati – Mizoram	4057	13268	17325
10	Gauhati - Nagaland	1100	840	1940
11	Gujarat	408040	212348	620388
12	Himachal Pradesh	184488	187192	371680
13	Jammu & Kashmir	261055	531640	792695
14	Jharkhand	222020	690533	912553
15	Karnataka	1252024	158843	1410867
16	Kerala	165535	616250	781785
17	Madhya Pradesh	678039	994831	1672870
18	Madras	1475960	390966	1866926
19	Manipur	50627	16059	66686
20	Meghalaya	5666	52596	58262
21	Orissa	334571	303097	637668
22	Patna	277293	2695862	2973155
23	Punjab & Haryana	602108	2782364	3384472
24	Rajasthan	241345	211869	453214
25	Sikkim	616	15210	15826
26	Telangana	1053351	193264	1246615
27	Tripura	21930	35690	57620
28	Uttarakhand	88155	47297	135452
	Total	8886450	24218903	33105353

Status of Implementation of Rules of VC as on 31.08.2024

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.08.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 31.08.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in HC	Whether the e- Sewa Kendra is implemented in DC	Functioning e- Sewa Kendras in DC
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	Yes	121
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	25
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	39
18	Madras	Yes	Yes	300
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	15
21	Orissa	Yes	Yes	126
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	111
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	Yes	34
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	30
	Implemented	28	27	1365
	Not Implemented	0	1	

Status of Implementation of e-Payments as on 31.08.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	Yes	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	Yes	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	24	22
	Not Implemented	4	6

Statistics of Virtual Courts-31.08.2024

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	168595	166992	487	32080	20746402
2	Chhattisgarh Traffic Department	803	762	0	81	136300
3	Gujarat Traffic Department	1520567	1470706	2747	133783	104792716
4	Haryana Traffic Department	1765204	1730220	6548	97397	82160451
5	Himachal Pradesh Traffic Department	392701	285085	524	13413	20065005
6	Jammu Traffic Department	590853	558923	4005	114938	73543795
7	Karnataka Traffic Department	65546	65511	188	56527	510448290
8	Kashmir Traffic Department	871906	868626	106254	156240	86589866
9	Kerala (Police Department)	1527485	1521914	3362	150092	80962466
10	Kerala Transport Department	1034097	1027944	4853	154083	204361507
11	Madhya Pradesh Traffic Department	618772	545315	520	27012	24667702
12	Maharashtra Transport Department	56569	55108	20	2126	2878805
13	Manipur Virtual Court (Traffic)	1	0	0	0	
14	Manipur Virtual Court (Transport)	627	105	0	0	
15	Meghalaya Traffic Department	704	539	0	45	32201
16	Notice Branch Delhi Traffic Department	20262681	20089415	97352	1929202	1382643356
17	Odisha Traffic Ctc-Bbsr Commissionerate	581010	529121	992	35373	33451501
18	Pune Traffic Department	6079	6055	25	631	118200
19	Rajasthan Traffic Department	39490	36420	3138	12566	9112471
20	Tamil Nadu Traffic Department	216934	173480	1570	103261	961239250
21	Tripura Traffic Department	3428	3426	5	1178	266700
22	Uttar Pradesh Traffic Department	18572250	14624087	83778	986486	557721791
23	Uttarakhand Traffic Department	31537	28783	112	2205	2780601
24	Uttarakhand Transport Department	13422	9560	29	756	1181400
25	Virtual Court Chandigarh	571287	559436	1301	47144	45491511
26	Virtual Court Delhi (Traffic)	6910520	6837802	127602	1871773	1804545652
27	Virtual Court Gujarat (Transport)	224765	214029	1077	29155	113432455
28	West Bengal Traffic Department	214933	205400	1455	8915	4751702
	Total	56262766	51614764	447944	5966462	6128122096

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.08.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	26
	Not Implemented	2

E-Filing Total Count as on 31.08.2024

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	6744	6744
2	Andhra Pradesh	High Court	16087	3	16090
3	Bombay	Both Court	297260	1110214	1407474
4	Calcutta	High Court	6803	1399	8202
5	Chhattisgarh	Both Court	510	21	531
6	Delhi	District Court	*	858150	858150
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	7495	12208	19703
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	61850	26	61876
12	Himachal Pradesh	Both Court	2128	80292	82420
13	Jammu & Kashmir	Both Court	26728	85187	111915
14	Jharkhand	Both Court	12	634	646
15	Karnataka	Both Court	2523	100266	102789
16	Kerala	District Court	*	702741	702741
17	Madhya Pradesh	District Court	*	457	457
18	Madras	Both Court	65756	773298	839054
19	Manipur	High Court	2628	1916	4544
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	13254	48884	62138
22	Patna	Both Court	535922	1507	537429
23	Punjab & Haryana	Both Court	24538	28124	52662
24	Rajasthan	Both Court	17599	2735	20334
25	Sikkim	Both Court	3505	4586	8091
26	Telangana	Both Court	6497	228	6725
27	Tripura	Both Court	3792	4995	8787
28	Uttarakhand	Both Court	60	39257	39317
		Total	1094948	3863873	4958821
		Previous	1066874	3599441	4666315

e-Committee Outreach/ Training Programmes Conducted During the Month of August 2024

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	04.08.2024	ECT_12_2024	Uttarakhand Judicial And Legal Academy, Bhowali, District Nainital	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerk at District- Pithoragarh under E-Committee Special Drive & Outreach Programme	Advocates/ Advocate Clerk	51
2	01-08-2024 / 02-08-2024	ECT_18_2024	WBJA	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	39
3	05-08-2024/ 07-08-2024	ECT_14_2024	WBJA	Cyber Laws and Appreciation & Handling of Digital Evidence"	Newly promoted District Judge (Entry Level) Officers	39
4	17-08-2024	ECT_07_2024	Tripura Judicial Academy	Advocate/ Advocate Clerk E-Courts Programme at Taluka/Village	Advocate & Advocate Clerks	51
5	19-08-2024	ECT_17_2024	Tripura Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	newly recruited Civil Judges	16
6	24-08-2024	ECT_5_2024	Tripura Judicial Academy	Programme for Court Managers and Administrative Head Staff of District Judiciary	Court Staff from the rank of Senior Sheristadar/ Sheristadar, OS, Head Clerk and Staff engaged in CIS Data Entry	47
7	24-08-2024	ECT_14_2024	Chandigarh Judicial Academy	Cyber Laws And Appreciation And Handling Of Digital Evidence	Judicial Officers	86
8	11.08.24	ECT_15_2024	Judicial Academy Jharkhand	Refresher programme for Registry Staffs of High Courts	High Court Staffs	60
9	17-08-2024	ECT_07_2024	Tripura Judicial Academy	Advocate/ Advocate Clerk E-Courts Programme at Taluka/Village	Advocate & Advocate Clerks	48
10	17-8-2024	ECT_8_2024	High Court of Meghalaya	Refresher Programme & NSTEP Training for court staff	Staffs of District Council Court KHADC Shillong JHADC Jowai, GHADC Tura	25

11	17-8-2024	ECT_9_2024	High Court of Meghalaya	Refresher programme for court staff through online mode	Court staff of district court to be nominated at District level	25
12	17-8-2024	ECT_13_2024	High Court of Meghalaya	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	13
13	25-8-2024	ECT_12_2024	Chhattisgarh State Judicial Academy(District Court Durg)	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerk at District- Pithoragarh under E-Committee Special Drive & Outreach Programme	Advocates/Advocate Clerk	38
14	04-08-2024	ECT_13_2024	Chhattisgarh State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	68
15	04-08-2024	ECT_16_2024	Chhattisgarh State Judicial Academy	Live Streaming of Court Proceedings	Staff of all district and sub-divisional courts	68
16	25-8-2024	ECT_07_2024	Chhattisgarh State Judicial Academy	Advocate/ Advocate Clerk E-Courts Programme at Taluka/Village	Advocate & Advocate Clerks	12
17	25-8-2024	ECT_12_2024	Chhattisgarh State Judicial Academy (District Court Dhamtri)	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerk at District- Pithoragarh under E-Committee Special Drive & Outreach Programme	Advocates/Advocate Clerk	29
Total						715
